

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 169 of 2013

&

I.A. No. 243 of 2013

Dated : 18th September, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

In the matter of

GRIDCO Ltd. ...Appellant(s)

Versus

M/s Bhushan Power & Steel Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Raj Kumar Mehta

Counsel for the Respondent(s): Mr. Rajiv Yadav for R-1

ORDER

Mr. Rajiv Yadav, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.1 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 01.10.2013 after serving copy on the other side.

It is represented that the other Respondents have not yet been served. Therefore, the learned counsel for the Appellant is permitted to serve dasti on the other Respondents.

Post the matter on 03.10.2013.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/vs